

**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **16.07.2024** THROUGH VIDEO CONFERENCING

PRESENT: HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

IN THE MATTER OF : Liquidator of M/s Samrat Rubbers Pvt Ltd

MAIN PETITION NUMBER : CP(IB)/47/CHE/2024

(IA/MA) APPLICATION NUMBERS

IA(IBC)/1525(CHE)/2024

ORDER

Present: Ld. Counsel Shri. Sankar Varadharajan for the Applicant /
Liquidator.

This application has been filed seeking rectification of the typographical error in the order dated 28.06.2024 where words "Registrar of Companies, Coimbatore" has been typed in place of "Registrar of Companies, Chennai".

Heard and perused.

Being a typographical and inadvertent mistake, it is ordered that "Registrar of Companies, Coimbatore" be read as "Registrar of Companies, Chennai" in the order dated 28.06.2024. It is also ordered that this order shall form part of the order dated 28.06.2024. Time of 14 days will be reckoned from today's date i.e. 16.07.2024.

IA(IBC)/1525(CHE)/2024 is **disposed of**.

Sd/-

(VENKATARAMAN SUBRAMANIAM)
MEMBER (TECHNICAL)

MG

Sd/-

(SANJIV JAIN)
MEMBER (JUDICIAL)